

**Amended Practice Note No. 51**

It is noticed that the “SYNOPSIS” in the proceedings filed in the High Court is on most of the occasions found to be replica of memo of Appeal/Writ Petition. Such “SYNOPSIS” does not serve any purpose and is of no utility to the Hon'ble Judges.

Similarly, it is found that the points to be urged are also the replica of lengthy grounds mentioned in the memo of Appeal/ Petition.

It is therefore, found necessary to issue appropriate directions to have concise “SYNOPSIS”.

The Hon'ble the Acting Chief Justice has, therefore, issued following directions :

Henceforth the Advocates and the parties-in-person are directed to submit the “SYNOPSIS” in the following manner :

**SYNOPSIS**

- I. Challenge in brief -- not more than 10-15 lines.
- II. List of Dates – Description should not be more than 2 to 4 lines for each date or event. It should contain only substance of the event.
- III. Points to be urged -- Not more than 3 to 5 lines on each point sought to be urged.

Dated this 12<sup>th</sup> March 2018

By Order,

Sd/-  
(A.M. Chandekar)  
Prothonotary & Senior Master,  
High Court, O.S., Bombay.

Sd/-  
(Ajit N. Mare)  
Registrar (Judl-I)  
High Court, A.S., Bombay.